

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 26/MP/2026 along with IA No. 12/2026**

Subject : Petition under Section 79 read with Section 38(2)(b)&(c) of the Electricity Act, 2003 and Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking compensation with interest for the generation loss suffered on account of curtailment of power during specified time blocks by the PowerGrid Bikaner Transmission System Limited.

Petitioners : Serentica Renewables India-4 Private Limited (SRI4PL) & Ors.

Respondents : Hindustan Zinc Limited (HZL) & Ors.

Date of Hearing : **20.1.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SRIPL  
Shri Janmali Manikala, Advocate, SRIPL  
Shri Deepak Thakur, Advocate, SRIPL  
Ms. Priyansi Jadiya, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioners submitted that the present Petition has been filed *inter alia* seeking appropriate directions and compensation, with interest, for the generation loss suffered on account of curtailment of power and limited dispatch, due to delay in operationalisation of connectivity and associated transmission elements required for evacuation of power from the Bikaner II Substation by the Petitioners, SRI4PL and SRI5PL. The learned counsel submitted that both the SPVs, SRI4PL and SRI5PL, have faced repeated curtailment by NRLDC, for several time blocks, resulting in significant general losses, and while the connectivity to be utilised by SRI4PL has been made effective from 12.12.2025, the effective date of connectivity to be utilised by SRI5PL has been deferred for another eight months to August 2026. The learned counsel also highlighted the broader issue of the transmission system's implementation in the region not keeping pace with the renewable projects and requested the Commission to call for a report from the Respondent, CTUIL, to resolve these curtailment issues.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents;



(b) The Respondents to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

(c) IA No.12/2026 for an urgent listing, having served its purpose, was disposed of.

3. The Petition will be listed for hearing on **19.2.2026 at 2.30 P.M.**

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**